<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 297 OF 2017 & IA NO. 814 OF 2017

Dated: 25th October, 2017

Present:	Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member				
In the matt					
Eastern India Powertech Limited Vs.					Appellant(s)
Assam Electricity Regulatory Commission & Anr.					Respondent(s)
Counsel for	the Appellant(s)	:	Mr. Krishnan Venugopal, Sr Mr. Uday Rathore Mr. V. P. Singh Mr. Aditya Jalan Mr. Priyank Ladoia Ms. Neha Khandelwal Mr. Mohit Mudgal	. Adv.	

Mr. Sushil Jethmalani

Counsel for the Respondent(s) : Mr. Avijit Roy for R-2

<u>ORDER</u>

Admit. Issue notice on the appeal as well as on the I.A. No 814 of 2017 (Appln. for interim relief) to the Respondents returnable on 07.12.2017. Mr. Avijit Roy takes notice on behalf of Respondent No.2 and seeks three weeks time to file reply to the application. Dasti, in addition, is permitted.

List the matter on <u>07.12.2017.</u> In the meantime, learned counsel for the respondents may file reply to the application on or before 16.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

(Justice Ranjana P. Desai) Chairperson